

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri R. Krishnamoorthy, Member
4. Shri S.Jayaraman, Member

Petition No.14/2008

In the matter of

Application for grant of inter-State trading licence in electricity to
Chattisgarh Energy Trading Co. (P) Ltd.

And in the matter of

Chattisgarh Energy Trading Co. (P) Ltd., New Delhi **..Applicant**

The following were present:

1. Shri Sanjay Kaul, CETCPL
2. Shri Avanash Verma, CETCPL

**ORDER
(DATE OF HEARING:16.9.2008)**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of Category `C` licence for inter-State trading in electricity in whole of India. The notices in accordance with sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 4 of the CERC (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2004 were published. In response to the public notices, no objections were received.

2. Trading in electricity is permitted under the main objects of the applicant. Although transmission of electricity is another main object of the applicant, the applicant vide its affidavit dated 12.9.2008 has undertaken that

it will not engage in the business of transmission in electricity without surrendering trading licence.

3. As per Regulation 6, the net worth of the applicant at the time of filing of application should not be less than Rs. 7.5 crore in case of an application for Category `C` trading licence. Based on the details furnished by the applicant, it was established that the applicant had the required net worth. Accordingly, the applicant *prima facie* qualified for grant of licence for inter-State trading in electricity as a category `C` electricity trader.

4. On the above considerations, the Commission had proposed to grant licence to the applicant as prayed for. A notice under clause (a) sub-section (5) of Section 15 of the Act was published inviting suggestions/objections to the above proposal of the Commission. No suggestions or objections have been received in response to the notice issued by the Commission.

5. In view of the above, we direct that the applicant be issued the licence for inter-State trading in electricity as category `C` electricity trader for trading in whole of India. The issue of licence shall be subject to the applicant in future complying with the provisions of the Act, the rules framed by the Central Government and the regulations specified by the Commission from time to time.

Sd/- (S.JAYARAMAN) **MEMBER** **Sd/-** (R.KRISHNAMOORTHY) **MEMBER** **Sd/-** (BHANU BHUSHAN) **MEMBER** **Sd/-** (DR. PRAMOD DEO) **CHAIRPERSON**
New Delhi dated the 16th September 2008